

# राजपत्र, हिमाचल प्रदेश

# हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

बुधवार, 16 अप्रैल, 2025/26 चैत्र, 1947

# हिमाचल प्रदेश सरकार

# URBAN DEVELOPMENT DEPARTMENT

#### **NOTIFICATION**

Shimla-2, the 9th April, 2025

No. UD-F(4)-1/2020.—In continuation to this department's notification of even number dated 18-05-2021, the Governor of Himachal Pradesh is pleased to notify the rates for acquisition 11-रাजपत्र / 2025–16–04–2025 (965)

of additional land of Sh. Chaman Lal, bearing khasra no. 154/194 situated in Mohal Shikrodi, Gram Panchayat Shikrodi, Teshil Sunni, Shimla required to be acquired for DBO project for Bulk Water Supply for Shimla City from River Satluj. The rates shall be as tabulated below:—

	District/	Gram	Mohal	Khasra	Area in	Approved	Total
	Tehsil	Panchayat		No.	(Sq.Mtr)	Rates	Amount as
		_				(Sq.Mtr) (in	per
						year 2021)	negotiated
							rates
1	Shimla/ Sunni	Shikrodi	Shikrodi	154/194	1070	4654	49,79,780/-
	Total amount:—Forty Nine Lakh Seventy Nine Thousand Seven Hundred Eighty Only.						

The Land Acquisition Officer, SJPNL, Winter field Shimla will process the land acquisition as per the requirement of the project at the rates approved. He shall submit the report to this department at the earliest.

By order, Sd/-(DEVESH KUMAR), Principal Secretary (UD).

#### AGRICULTURE DEPARTMENT

# **NOTIFICATION**

Shimla-171002 the 7th April, 2025

**No.** AGR.-B0F/56/2023-Part-I.—The Governor, Himachal Pradesh, is pleased to constitute a State Level Core Group Committee to discuss the present and future strategies for enhancing the profitability as well as net income of the farming community comprising of the following members:—

1.	The Addl. Chief Secretary/Pr. Secy./Secretary (Agriculture) to the Govt. of		
	H.P.		
2.	The Director of Agriculture, H.P.	Member	
		Secretary	
3.	The Director of Rural Development, H.P.	Member	
4.	The Director of Industries, H.P.	Member	
5.	The Director of Animal Husbandry, H.P.	Member	
6.	The Director of Horticulture, H.P.	Member	
7.	The Director– <i>cum</i> -Warden of Fisheries, H.P.	Member	
8.	The Director of Extension Education, CSKHPKV, Palampur	Member	
9.	The Director of Extension Education, YSP UHF, Nauni, Solan	Member	
10.	The Director, H.P. State Seed and Organic Produce Certification Agency	Member	
11.	The Managing Director, H.P. State Agricultural Marketing Board	Member	
12.	The State Project Director, SPIU (PK3Y)	Member	
13.	5 Progressive farmers from the State	Member	

Terms of Reference:—

- 1. The core group will assist in the development of strategic plan for the enhancement of the net profitability and income of the farming community of the State.
- 2. The group will draw the plan to mitigate the hurdles in proper implementation of the scheme being implemented by all Stakeholder Department so that there is dovetailing of the schemes for the betterment of the farming community.
- 3. The members of the group may share the research and development documents available pertaining to Himachal Pradesh.

by ord	iei,
S	d/-
Secretary (Agricultur	·е).

#### AGRICULTURE DEPARTMENT

#### **NOTIFICATION**

Shimla-171002 the 21st February, 2025

**No. AGR.-B0F/52/2023.**—The Governor, Himachal Pradesh, is pleased to notify the State and District Level Inspection Team for the inspection of pesticides manufacturing firms and pesticide Input dealers respectively as under:—

# State Level Inspection Team:—

1.	The Additional Director/Joint Director of Agriculture-cum-Licensing						
	Authority, H.P.						
2.	The Deputy Director of Agriculture/Horticulture (whosoever is Licensing						
	Authority in concerned district).						
3.	The Central Insecticide Inspector, CIPMC, Solan.						
4. The Plant Protection Officer, Directorate of Agriculture, H.P.							
5.	The Insecticide Inspector, Agriculture/Horticulture (whosoever is notified in						
	concerned district area).						

# District Level Inspection Team:—

	_				
	The Deputy Director of Agriculture/Horticulture (whosoever is Licensing				
	Authority in concerned district).				
2.	The Central Insecticide Inspector, CIPMC, Solan.				
3.	The Insecticide Inspector, Agriculture/Horticulture (whosoever is notified in				
	concerned district area).				

The Central Government is organizing special campaign with State Governments to curb duplicate and spurious pesticides.

The State Level Inspection Team shall conduct inspections of at least 10 manufacturing firms and collect at least 2 samples from each manufacturing unit. The District Level Inspection team shall conduct the inspection of at least 2 dealers/sale points under their jurisdiction and collect one sample from each dealer. The collected samples shall be sent to SPTL Shimla for analysis purpose.

By order		
SdA		
Secretary (Agriculture)		

# राजस्व विभाग

# अधिसूचना

शिमला-02, 07 अप्रैल, 2025

संख्या राजस्व—घ (ए)1—12/2021—(लाहौल—स्पिति).——हिमाचल प्रदेश के राज्यपाल की यह राय है कि लोकहित में ऐसा करना आवश्यक और समीचीन है कि जिला लाहौल—स्पिति, हिमाचल प्रदेश में एक नई उप—तहसील ताबो सृजित की जाए, ताकि नजदीक के गांवों के लोगों को बेहतर सेवाएं उपलब्ध करवाई जा सकें और जिससे उनको होने वाली किसी असुविधा से निवारित किया जा सके तथा बेहतर प्रशासनिक नियंत्रण हो सके;

अतः हिमाचल प्रदेश के राज्यपाल, हिमाचल प्रदेश भू—राजस्व अधिनियम, 1954 (1954 का राज्य अधिनियम संख्यांक 6) की धारा 6 और रिजस्ट्रीकरण अधिनियम, 1908 (1908 का केन्द्रीय अधिनियम संख्यांक 16) की धारा 5 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जिला लाहौल—स्पिति, हिमाचल प्रदेश में तहसील ताबो के प्रशासनिक नियंत्रण के अधीन निम्न स्तम्भ संख्या 6 में दर्शाए गए 3 पटवार वृत्तों से गठित एक नई उप—तहसील ताबो, जिसका मुख्यालय ताबों में होगा, तुरन्त प्रभाव से सुजन करते हैं:——

उप–तहसील	मुख्यालय	वर्तमानतः तहसील	उप–मण्डल का	जिला	नई उप–तहसील में
का नाम		काजा में सम्मिलित	नाम		सम्मिलित किए जाने
		पटवार वृत्तों के नाम			वाले पटवार वृत्त
1	2	3	4	5	6
ताबो	ताबो	1. छोजी हंसा	काजा	लाहौल स्पिति	1. पिन / कुंगरी
		2. तोतपा			2. शाम / पोह
		3. काजा बरजी			3. गियू / समदो

आदेश द्वारा,

ओंकार चन्द शर्मा, अतिरिक्त मुख्य सचिव एवं वित्तायुक्त (राजस्व)।

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[Authoritative English text of this Department Notification No. Rev-D(A)1-12/2021-(L&S) dated 07-04-2025 as required under clause (3) of Article 348 of the Constitution of India].

#### REVENUE DEPARTMENT

#### **NOTIFICATION**

Shimla-2, the 7th April, 2025

**No. Rev-D(A) 1-12/2021-(L&S).**—WHEREAS, the Governor of Himachal Pradesh is of the opinion that it is necessary and expedient in the public interest to create a new Sub-Tehsil Tabo in District Lahaul & Spiti, Himachal Pradesh, so as to provide better services to the people of nearby villages and to avoid any inconvenience being faced by them and to have better administrative control;

Now, Therefore, in exercise of the powers conferred by Section 6 of the Himachal Pradesh Land Revenue Act, 1954 (Act No. 6 of 1954) and Section 5 of the Registration Act, 1908 (Act No. 16 of 1908), the Governor of Himachal Pradesh is pleased to create a new Sub-Tehsil Tabo with its headquarter at Tabo under administrative control of Tehsil Kaza in District Lahaul & Spiti, Himachal Pradesh, consisting of 3 Patwar Circles shown in column No.6 below, with immediate effect:—

Name of	Head	Name of Patwar	Name of	District	Patwar Circle to
the Sub-	Quarter	Circles	Sub-Division		be included in
Tehsil		Presently			new Sub-Tehsil
		included in			
		Tehsil Kaza			
1	2	3	4	5	6
Tabo	Tabo	1. Choji Hansa	Kaza	Lahaul &	1.Pin/kungri
				Spiti	
		2. Totpa		_	2. Shaam/Poh
		3. Kaza Barji			3. Giyoo/Samdo

By order,

ONKAR CHAND SHARMA Addl. Chief Secretary-cum-FC (Revenue).

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

#### **NOTIFICATION**

Shimla, the 12th March, 2025

**No. HHC/GAZ/14-243/99-I.**—Sh. Barinder Thakur, a member of H.P. Judicial Service in the cadre of District Judges/Additional District Judges, presently posted as Registrar (GAD, JIB & Protocol) High Court of H.P., Shimla shall stand retired from service on attaining the age of superannuation on and *w.e.f.* 31-03-2025 (afternoon).

By order,
Sd/- Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

#### NOTIFICATION

Shimla, the 15th March, 2025

**No. HHC/Admn.6** (23)/74-XVI.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-*cum*-ACJM, Amb, H.P. as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JM (III), Amb and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major Head "2014-Administration of Justice" with immediate effect till the posting of new Presiding Officer in the said Court.

By order	
Sd/-	
Registrar General	

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

# **NOTIFICATION**

Shimla, the 15th March, 2025

**No. HHC/Admn.6** (23)/74-XVI.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2 (32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to declare Sr. Civil Judge-*cum*-ACJM,. Una, H.P. as Drawing and Disbursing Officer in respect of the Court of Civil Judge-*cum*-JM (III), Una and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Court under Major

Head "2014-Administration of Justice" with immediate effect till the posting of new Presiding Officer in the said Court.

By order,

Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

# **NOTIFICATION**

Shimla, the 12th March, 2025

**No. HHC/GAZ/14-363/2015.**—Hon'ble the Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 10-03-2025 to 15-03-2025 with permission to affix Sundays falling on 09-03-2025 & 16-03-2025, respectively in favour of Sh. R. Mihul Sharma, Sr. Civil Judge-*cum*-ACJM-II, Solan, H.P.

Certified that Sh. R. Mihul Sharma is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. R. Mihul Sharma would have continued to hold the post of Sr. Civil Judge-*cum*-ACJM-II, Solan, H.P., but for his proceeding on leave for the above period.

By order, Sd/-Registrar General.

# HIGH COURT OF HIMACHAL PRADESH, SHIMLA- 171 001

#### **NOTIFICATION**

Shimla, the 13th March, 2025

**No. HHC/Admn.16(15)74-X.**—Hon'ble the Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Sh. Mukul Sharma (HIM/252/2022) and Ms. Pooja Sharma (HIM/109/2022) Advocates, as Oath Commissioners at Arki, District Solan for a period of two years with immediate effect for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order of Hon'ble the Chief Justice,

Sd/-

Registrar (Administration).

#### **CHANGE OF NAME**

I, Service No. 15707339P, Rank HAV, Name Patil Sanjay Prabhakar s/o Sh. Patil Prabhakar Mahadev, presently residing at Near MI Room, Summerhill Shimla (H.P.) declare that I have changed my minor son's name from Prajwal Sanjay Patil (Old Name) to Patil Prajwal Sanjay (New Name). All concerned please may notice.

PATIL SANJAY PRABHAKAR s/o Sh. Patil Prabhakar Mahadev, presently residing at Near MI Room, Summerhill, Shimla (H.P.).

# AGRICULTURE DEPARTMENT

#### **NOTIFICATION**

Shimla-171002, the 21st February, 2025

**No.** AGR.-B0F/52/2023.—The Governor, Himachal Pradesh, is pleased to constitute a State Level Committee to implement the "Monitoring of Pesticide Residues at National Level (MPRNL)" Scheme as under:—

1.	The ACS/Pr. Secretary/Secretary (Agriculture) to the Govt. of H.P.	Chairman
2.	The Director of Horticulture, H.P. Shimla-2	Member
3.	The Managing Director, H.P. State Agricultural Marketing Board	Member
4.	The Director of Research, CSKHPKV, Palampur	Member
5.	In Charge, Composite Testing Laboratory, Kandaghat, H.P.	Member
6.	Representative from FSSAI	Member
7.	Officer-in-Change, CIPMC, Solan, H.P.	Member
8.	The Zonal Coordinator/ATARI, KVK, of H.P.	Member
9.	The Director of Agriculture, H.P. Shimla-5	Member-Secretary

The Central Government is implementing the "Monitoring of Pesticide Residues at National Level (MPRNL)" Scheme under which various major commodities are collected and analyzed for presence of pesticide residues to identify crops and regions with a high prevalence of pesticide residues in order to focus extension efforts on Integrated Pest Management (IPM) and Good Agricultural Practices (GAP) and effectively implement GAP among all stakeholders and mitigate the issue of pesticide residues in agricultural commodities.

The State Level Committee shall ensure effective monitoring and development of action plan to address pesticide residue issues in Himachal Pradesh.

By order,

Sd/-

Secretary (Agriculture).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला—5 द्वारा मुद्रित तथा प्रकाशित इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध हैए वम् ऑनलाइन सत्यापित किया जा सकता है।